

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 356/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2021**

Name of the Company: Textile Chemical Industries
V/s
Rangrej Process Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Pranav Thakkar, Advocate appeared on behalf of Petitioner.

Mr. Kamlesh Vaidankar, Advocate appeared on behalf of Respondent and requesting time to file reply.

Two weeks' time is granted to the Respondent to file reply by serving advance copy to the other side.

On receipt of the copy of reply, the Petitioner is at liberty to file rebuttal documents within one week, if any, by serving advance copy to the other side.

List the matter on 27.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 16th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**